

THE FOURTH SCHEDULE

[See section 20 (2)]

AMENDMENT OF THE CONSTITUTION (SCHEDULED TRIBES) (UNION TERRITORIES) ORDER, 1951

(1) For paragraph 3, the following paragraph shall be substituted, namely:—

“3. Any reference in this Order to a Union Territory shall be constituted as a reference to the territory constituted as a Union Territory as from the 1st day of November, 1956.”.

(2) In the Schedule, Part I shall be omitted.